

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3722/2017

Thursday, this the 26<sup>th</sup> day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Ms. Indu Rani, D/o Sh. Kalu Ram  
R/o 358, Tau Vihari Marg  
Ladpur Village, Ladpur  
Delhi-110081.

..Applicant

(By Advocate: Shri Yudhister Sharma)

Versus

Delhi Subordinate Services Selection Board(DSSSB)  
Through Secretary  
FC-18, Institutional Area  
Karkardooma, Delhi – 110092. ..Respondents

**O R D E R (ORAL)**

**Justice Permod Kohli:**

The applicant has filed the instant O.A. seeking a direction for consideration of her candidature for the post of Teacher (Primary) Post Code 16/17. Admittedly, the last date for making application was 15.09.2017. The applicant has not approached the Tribunal within time. Learned counsel for the applicant submits that though number of vacancies are available for the last many years with the respondents, they have not conducted any examination, as a result, though the applicant is fully qualified and eligible,

did not get any opportunity of employment. The Tribunal cannot extend the time for making application.

2. The applicant also seeks relaxation of upper age limit being an OBC candidate. Under similar circumstances, this Tribunal has granted various interim orders permitting the candidates to apply for the post. However, in all those cases, the applicants therein approached the Tribunal before the last date notified for receipt of applications, and accordingly indulgence was shown. The last date for making applications has expired on 15.09.2017, whereas this O.A. has been filed on 25.10.2017, i.e., beyond the last date of making applications. We cannot extend the last date for making applications as it would be an endless process. Any person, who might not have submitted applications within the prescribed period of time, i.e., the last date for making application, is likely to approach this Tribunal by seeking similar indulgence. Learned counsel for respondents has stated that O.A. No.3307/2017 was filed before this Tribunal for grant of age relaxation, which was dismissed as withdrawn vide order dated 19.09.2017 as the Tribunal was not inclined to intervene in the matter. The said order of the Tribunal was challenged before the Hon'ble High Court of Delhi in W.P. (C) No.8792/2017 and the same

has been dismissed vide order dated 27.09.2017 affirming the decision of the Tribunal.

3. For the above reasons, we refrain from entertaining this Application having been filed after the last date of submission of the application form. This O.A. is accordingly dismissed.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

/vb/